



## **The Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016**

Act No. 25 of 2016

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**GOVERNMENT OF GOA**

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**Notification**  
**7/27/2016-LA**

The Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016 (Goa Act 25 of 2016), which has been passed by the Legislative Assembly of Goa on 31-8-2016 and assented to by the Governor of Goa on 27-9-2016, is hereby published for general information of the public.

*Sharad G. Marathe*, Joint Secretary (Law).

Porvorim, 29th September, 2016.

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**The Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016**

(Goa Act 25 of 2016) [27-9-2016]

AN

ACT

Whereas the then Government of Goa, Daman and Diu vide Order No. ES/1/64 dated 14-01-1964 requisitioned land admeasuring 35690.75 square metres in terms of section 29 of the Defence of India Act, 1962 (Central Act 51 of 1962);

And Whereas the Government sub-divided the said land and allotted plots to certain persons who were displaced due to acquisition of land for establishment of 2STC (3 Military Training Regiment) at Salcete, Goa;

And Whereas the Government has now decided to vest proprietary rights of the said plots unto the said displaced persons.

Be it enacted by the Legislative Assembly of Goa in the Sixty-seventh Year of the Republic of India, as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016.

(2) It shall be deemed to have come into force on the 20th day of January, 1964.

**2. Definition.**— In this Act, unless the context otherwise requires,—

(a) “displaced persons” means the persons who were displaced due to acquisition of land for establishment of 2STC (3 Military Training Regiment) in Salcete, Goa;

(b) “Government” means the Government of Goa;

(c) “State” means the State of Goa;

(d) “said land” means land requisitioned vide Order No. ES/1/64 dated 14-01-1964;

(e) "said Act" means the Defence of India Act, 1962 (Central Act 51 of 1962).

**3. Vesting of land in the Government.**— (1) Notwithstanding anything contained in any other law, judgment, order or decree of any court, tribunal or any other authority, from the date of commencement of this Act, said land more particularly described in Schedule I hereto shall be deemed to have been vested with the Government, free from all claims, charges, encumbrances, liens, etc.

<sup>1</sup>[(2) The Government shall pay to the owner of the said land within a period of 270 days from the date of enacting this Act, compensation as per the market value of such land as prevailing on the date of making requisition for the said land under the said Act.]

**4. Allotment of land to the displaced persons.**— The displaced persons specified in Schedule II hereto shall be deemed to have been allotted the area of the said land as specified in the corresponding entry in column (2) of the said Schedule.

**5. Act to have overriding effect.**— Notwithstanding anything contained in any other law, judgement, decree or order of any court, tribunal or any other authority,—

(a) the land as specified in Schedule I hereto shall, from the date of commencement of this Act, stand vested with the Government.

(b) no suit or other legal proceedings shall be instituted, maintained or continued in any court, tribunal or any other authority against the Government or any person or authority whatsoever in respect of said land and all pending suits, applications, etc. filed under any local or special law shall stand abated forthwith.

(c) no Courts shall enforce any Decree or Order or Injunction or Stay on any ground whatsoever.

**6. Protection of action taken in good faith.**— No suit, prosecution or other legal proceeding shall lie against the Government or any officer or authority for anything which has been done or intended to be done in good faith under this Act.

**7. Power to remove difficulties.**— If any difficulty arises in giving effect to the provisions to this Act, the Government may, by Order published in the Official Gazette, make such provisions consistent with the provisions to this Act, as appear to it to be necessary or expedient for the removal of difficulty; and the Order of the Government in such cases shall be final:

Provided that no such Order shall be made after the expiry of two years from the date of this Act.—

SCHEDULE-I  
(See section 3)

Taluka Village	Survey No. P.T. Sheet No.	Sub-Div No.	Approximate Area in Sq. Mts.	Boundaries
		Chalata No.		
1	2	3	4	5
SALCETE AQUEM	44	1	325	North: S. No. 43/1
		2	300	South: S. No. 26/1
		3	300	East: Road
		4	300	West: S. No. 43/1
		5	300	
		6	325	

	45	7	300			
		8	300			
		1	300			
		2	325			
		3	300			
		4	325			
		5	300			
		6	300			
		7	650	Government Land		
	46	1	3075	Government Land		
		2	300			
		3	325			
		4	300			
		5	300			
		6	325			
		7	325			
	47	1	300			
		2	325			
		3	700			
		4	1158			
		5	375			
		6	350			
		7	325			
		8	325			
		9	325			
		10	325			
		11	300			
		12	325			
		13	325			
		48	-	3650	Government Land	
		49	1	675		
				2	675	
				3	650	
				4	700	
	5			700		
	6			650		
7	700					
8	325					
8-A	325					
9	300					
10	350					
11	425					
12	475					
50	1		675			
	2		675			
	3		675			
	4		725			
	Public Road			6982.75		
Total 35690.75m2						



SCHEDULE-II  
(See section 4)

Sr. No.	Name of displaced/Rehabilitated persons	Survey No.	Area of land allotted	Date on which possession of land taken
1	2	3	4	5
1.	Shri Andrew Vaz	44/1	325 sq. mtrs.	ES/1/64 dated 14-1-1964
2.	Shri Rosalina Cardoz	44/2	300 sq. mtrs.	-do-
3.	Rufina Vaz	44/3	300 sq. mtrs.	-do-
4.	Agosntinho Vaz	44/4	300 sq. mtrs.	-do-
5.	Francisco Costa	44/5	300 sq. mtrs.	-do-
6.	Salvador Peixoto	44/6	325 sq. mtrs.	-do-
7.	Camilo Costa	44/7	300 sq. mtrs.	-do-
8.	Alex Vaz	44/8	300 sq. mtrs.	-do-
9.	Manuel Fernandes	45/1	300 sq. mtrs.	-do-
	1. Camilo Fernandes			
	2. Xaverina fernandes			
	3. Joaquim Mariano Souza			
	4. Caetana Fernandes @ Caetana Souza			
10.	Joaquim Rosario Vaz	45/2	325 sq. mtrs.	-do-
11.	Aristo Vaz	45/3	300 sq. mtrs.	-do-
12.	Santana Francisco Dias	45/4	325 sq. mtrs.	-do-
13.	Domingos Vas	45/5	300 sq. mtrs.	-do-
14.	Sebastiana Vaz	45/6	300 sq. mtrs.	-do-
15.	Government	45/7	650 sq. mtrs.	-do-
16.	Government	46/1	3075 sq. mtrs.	-do-
17.	Thomacinho Fernandes Benidita Fernandes	46/2	300 sq. mtrs.	-do-
18.	Maria Philip Vaz	46/3	325 sq. mtrs.	ES/1/64 dated 14-1-1964
19.	Isabela Braganza	46/4	300 sq. mtrs.	-do-
20.	Joaquim Fernandes	46/5	300 sq. mtrs.	-do-
21.	Rosa Fernandes	46/6	325 sq. mtrs.	-do-
22.	Fracisca Vaz	46/7	325 sq. mtrs.	-do-
	1. Luciano Francisco Vaz			
	2. Luis Vaz			
23.	Atmaram Lingu Kudalkar	47/1	300 sq. mtrs.	-do-
24.	Custodio Vaz	47/2	325 sq. mtrs.	-do-
25.	(a) Isabela Fernandes	47/3	700 sq. mtrs.	-do-
	(b) Domingos Vaz alias Domnic Vaz alias Domingos Augostinho Vaz			
	(c) Yolanda D'Mello alias Yolanda Vaz			
	(d) Tolentinho Vaz alias Tolentinho Agostinho Vaz			
	(e) Manelina Dias alias Manelina			

	Vaz			
26.	Government	47/4	283 sq. mtrs.	-do-
		47/4 A & B	592 sq. mtrs.	-do-
27.	Government	47/4C	283 sq. mtrs.	-do-
28.	Mariano Vas Monica Braganza Vaz	47/5	375 sq. mtrs.	-do-
29.	Joaquina Vaz	47/6	350 sq. mtrs.	-do-
30.	Barbin Braganza	47/7	325 sq. mtrs.	-do-
31.	Pedro Francisco Miranda	47/8	325 sq. mtrs.	-do-
32.	Nicael Dias	47/9	325 sq. mtrs.	-do-
33.	Folorin Dias Stenley Vaz	47/10	325 sq. mtrs.	-do-
34.	Mariana Vaz	47/11	300 sq. mtrs.	-do-
35.	(a) Doming Santano Gomes	47/12	325 sq. mtrs.	-do-
	(b) Joaquim Pedro Gomes			
	(c) Vicente Gomes			
36.	Camilo Peixote Bento Peixote	47/13	325 sq. mtrs.	-do-
37.	Government	48/0	3650 sq. mtrs.	-do-
38.	Andrew Vaz	49/1	675 sq. mtrs.	-do-
39.	Joao Mariano Braganza	49/2	675 sq. mtrs.	-do-
	1. Esparanca D'Costa			
	2. Conceicao Braganca			
	3. Esperanca Braganca			
40.	Joao Lourenco Vaz	49/3	650 sq. mtrs.	-do-
41.	(a) Custodio Sebastiao Rosario Vaz	49/4	700 sq. mtrs.	-do-
	(b) Dionizio Vaz			
42.	Paulo Vaz	49/5	700 sq. mtrs.	-do-
	Clemento Vaz Conceicao Vaz			
43.	Jacob Vaz	49/6	650 sq. mtrs.	-do-
44.	Inacina Fernandes	49/7	700 sq. mtrs.	-do-
45.	Filomena D'Silva Deepa Ulhas Naik	49/8	325 sq. mtrs.	-do-
46.	Melinda D'Costa Vaz	49/8A	325 sq. mtrs.	-do-
47.	Avelino Fernandes	49/9	300 sq. mtrs.	-do-
48.	Antoneta Vaz Perpetua Costa e Fernandes alias Pepetua D'costa e Fernandes	49/10	350 sq. mtrs.	-do-
49.	Joaquim Vaz	49/11	425 sq. mtrs.	-do-
50.	Ruia Vaz	49/12	475 sq. mtrs.	-do-
51.	Joaquim Vaz	50/1	675 sq. mtrs.	-do-
52.	Antonio Vaz	50/2	675 sq. mtrs.	-do-
53.	Caetano Vaz	50/3	675 sq. mtrs.	-do-
54.	Josefa Fernandes Estevao Vaz Facunda Vaz Rosy Vaz Maria Aurora Vaz Constantina	50/4	725 sq. mtrs.	-do-

	Brigida Vaz Leticia vaz Johnson Vaz			
55.	Road	–	6982.75 sq. mts.	
		TOTAL	35690.75 sq. mts.	

Secretariat,  
Porvorim-Goa.  
Dated: 29-09-2016.

SUDHIR MAHAJAN,  
Secretary to the Government of Goa,  
Law Department (Legal Affairs).

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<sup>1</sup>Sub-section (2) substituted vide Act 5 of 2017